

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 298/TT/2022

- Subject** : Petition for transmission tariff for the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for 8 nos. of assets under “Strengthening Scheme in Northern Region” in Northern Region.
- Date of Hearing** : 1.12.2022
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Ajmer Vidyut Vitran Nigam Limited and 14 others
- Parties Present** : Shri S.S. Raju, PGCIL
Shri Nitin Kumar, PGCIL
Shri V.P. Rastogi, PGCIL
Shri Ashish Alankar, PGCIL
Ms. Ashita Chauhan, PGCIL

Record of Proceedings

Case was called out for hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for the transmission tariff of the 2014-19 tariff period and determination of tariff of the 2019-24 tariff period for the following assets under “Strengthening Scheme in Northern Region”:
- Asset-1:** Loop out of 220 kV Jalandhar-Hamirpur Transmission Line at Hamirpur;
- Asset-2:** LILO of 2nd circuit of 220 kV Jalandhar-Hamirpur Transmission Line;
- Asset-3:** Extension of Dehar 400/220 kV Sub-station (BBMB)-Installation of 400 kV, 1x63 MVAR Bus Reactor I through a single 400 kV Hybrid GIS bay;
- Asset-4(A):** Extension of Kota 400/220 kV Sub-station (POWERGRID)-Shifting of 400 kV, 50 MVAR line reactor from Merta to Kota Sub-station for its use as Bus Reactor and 400 kV Bus reactor bay;
- Asset-4(B):** 50 MVAR line reactor (shifted from Merta Sub-station) for its use as Bus reactor at Kota (Sub-station);



Asset-5: Extension of Koteshwar 400/220 kV Sub-station (THDC)-installation of 400 kV, 125 MVAR bus reactor along with associated bay at Koteshwar;

Asset-6: Extension of Dehar 400/220 kV Sub-station (BBMB)-installation of 400 kV, 1x63 MVAR bus Reactor-II through a single 400 kV Hybrid GIS bay; and

Asset-7: Replacement of 250 MVA ICT with 4x105 MVA, 1-Phase ICT & retrofitting of associated 400/220 kV bay equipment and protection relays at Dehar.

- b. The date of commercial operation (COD) and time over-run details of the instant assets is as follows:

Asset	COD	Time over-run
Asset-1	1.1.2014	NIL
Asset-2	2.3.2015	4 months and 19 days
Asset-3	14.12.2016	26 months
Asset-4(A)	1.4.2016	535 days
Asset-4(B)	1.2.2009 (Recap date: 1.4.2016)	
Asset-5	22.7.2017	1012 days
Asset-6	13.10.2017	1095 days
Asset-7	3.2.2017	843 days

- c. The detailed justification for the decapitalization and recapitalization of Asset-4(A) has been provided in the petition along with the supporting documents.
- d. There is variation, in case of Asset-2, Asset-3 and Asset-7, in the approved and the claimed cost due to recalculation in Initial Spares and adjustment based on the discharge and disallowances of IDC and IEDC. The details RCE and cost variation are submitted in the TV reply vide affidavit dated 2.8.2022.
- e. The Initial Spares claimed are within the norms in the 2014 Tariff Regulations.
- f. The reply to TV letter has been filed by the Petitioner vide affidavit dated 2.8.2022.
- g. None of the Respondents have filed reply in the matter.

3. The Commission directed the Petitioner to submit the following information, on affidavit, by 19.12.2022 with an advance copy to the Respondents:

- COD of the line reactor for Asset-4(A) and Asset-4(B)
- Confirm whether Asset-7 has been approved as regional spare. If yes, submit the minutes of the RPC meeting.

4. The Commission directed the Respondents to file their reply by 30.12.2022 on affidavit with an advance copy to the Petitioner, who may file rejoinder, if any, by 9.1.2023. The Commission further directed the Petitioner to adhere to the timeline for completion of written submissions and observed that no extension of time shall be granted.



5. Subject to above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

